

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:336

ANSWERED ON:16.12.2014

OLD AGE HOMES

Maganti Shri Murali Mohan;Sigriwal Shri Janardan Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the guidelines/norms laid down for opening and maintenance of old age homes in the country;
- (b) the number of old age homes being run and the number of senior citizens residing therein along with the financial assistance provided for such homes during each of the last three years and the current year, State and organisation-wise;
- (c) the number of proposals received for opening of old age homes and the number of new old age homes opened along with the number of proposals pending during the above period, State-wise;
- (d) whether reports of senior citizens not being properly looked after or taken care of in old age homes, have been received, if so, the details thereof and the steps/ corrective measures taken by the Government in this regard; and
- (e) whether the Government has made any assessment on the requirement of old age homes keeping in view the number of needy senior citizens and if so, the details and outcome thereof?

Answer

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWARCHAND GEHLOT)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (e) of Lok Sabha Starred Questions No. 336 to be answered on 16.12.2014.

(a) The Ministry is implementing a Central Sector Scheme of Integrated Programme for Older Persons (IPOP) under which grants are given for running and maintenance of Old Age Homes, Day Care Centres, Mobile Medicare Units etc. The main objective of the Scheme is to improve the quality of life of Older Persons by providing basic amenities like shelter, food, medical care and entertainment opportunities etc. Implementing agencies eligible for assistance under the Scheme are Panchayati Raj Institutions/Local Bodies, Non-Government Voluntary Organisations, Institutions or Organisations set up by Government as autonomous/subordinate bodies, Government Recognised Educational Institutions, Charitable Hospitals/Nursing Homes, and Recognised Youth Organisations such as Nehru Yuvak Kendra Sangathan (NYKS) and in exceptional cases the State Governments/UT administrations. A copy of the guideline/norms of the Scheme of IPOP is at Annexure-A.

(b) A statement showing the number of old age homes, funds released and beneficiaries covered under the Scheme of IPOP during the last three years and current year, State and Organisation-wise is at Annexure-B.

(c) The Scheme of Integrated Programme for Older Persons (IPOP) does not cover opening of old age homes.

(d) No such reports have been received in respect of old age homes under Integrated Programme for Older Persons so far in the Ministry.

(e) Section 19(1) of the Maintenance and Welfare of Parents and Senior Citizens Act mandates that the State Government may establish and maintain such number of Old Age Homes at accessible places as it may deem necessary in a phased manner, beginning with at least one in each district to accommodate a minimum of one hundred fifty senior citizens who are indigent. Pursuant to this provision, it is for the State Governments to make assessment of the requirement of old age homes keeping in view that number of indigent Senior Citizens in each district.